

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/164 /2008 - CU[DB]

Date 12/07/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S ASHA ENTERPRISES
PLOT NO.54, 1ST FLOOR,
INDUSTRIAL AREA, PHASE-I,
CHANDIGARH
M/S ASHA ENTERPRISES

Appellant
Vs
Respondent

C.C.E. CHANDIGARH

I am directed to transmit herewith a certified copy of **Final order No.ST/270/ 2011 CU[DB]** dated 06.07.11
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. CHANDIGARH

C.R. BUILDING, PLOT NO. 19,
SECTOR 17-C, CHANDIGARH
160017

2. Adv. / Consult

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

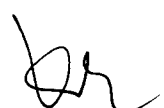
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Customs Appeal Branch)

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL
PRINCIPAL BENCH : NEW DELHI
COURT ROOM NO.III**

Service Tax Appeal No.164/2008

(Arising out of the Order-in-Appeal No.131/CE/CHD/2007 dated 01.05.2007 passed by Commissioner of Customs & Central Excise(Appeals), Chandigarh.)

For approval and signature of:

**SHRI S. S. KANG, HON'BLE VICE PRESIDENT
SHRI MATHEW JOHN, HON'BLE MEMBER (TECHNICAL)**

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1. Whether Press Reporters may be allowed to see :
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the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982 ?
2. Whether it should be released under Rule 27 of the :
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not ?
3. Whether Their Lordships wish to see the fair copy :
of the Order?
4. Whether Order is to be circulated to the Departmental :
Authorities ?

M/s.Asha Enterprises

...APPELLANT(S)

VERSUS

Commissioner of C.Excise & Customs, Chandigarh

...RESPONDENT(S)

APPEARANCE

NONE

FOR APPELLANTS

Shri Sonal Bajaj

FOR THE RESPONDENTS

CORAM:

SHRI S. S. KANG, HON'BLE VICE PRESIDENT
SHRI MATHEW JOHN, HON'BLE MEMBER (TECHNICAL)

DATE OF HEARING: 06.07.2011

Final **ORDER** No. 5 P/ 270/11
NO.....

PER SHRI S. S. KANG,

1. When the case was called none appeared on behalf of the Appellant inspite of Notice received by them as per acknowledgement slip on record nor any request for adjournment^{is made} therefore the Appeal is dismissed for non-prosecution.

(Dictated & pronounced in the open Court.)

(MATHEW JOHN)
MEMBER(TECHNICAL)

(S.S. KANG)
VICE PRESIDENT

sm/-